



2026:AHC:27105

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - C No. - 3282 of 2026

Sheela

.....Petitioner(s)

Versus

State Of U.P. And 3 Others

.....Respondent(s)

Counsel for Petitioner(s) : Ravindra Kumar Yadav, Sandeep Kumar Yadav

Counsel for Respondent(s) : C.S.C., Rameshwar Prasad Shukla

Court No. - 6

HON'BLE PRAKASH PADIA, J.

1. Heard learned counsel for the parties and perused the record.
2. In view of the order proposed to be passed herein, no useful purpose would be served by putting the opposite party to notice and keeping this petition pending before this Court. However, in case the opposite party feels aggrieved by the order his/her right to seek modification/variation of the order is being kept reserved.
3. The basic relief sought by the petitioner in the present petition is to direct the respondent No.2/Additional Commissioner (Administration) Azamgarh Region Azamgarh to decide Revision No. C202415000000481 (Sheela Vs. Ninhaku and others) expeditiously.
4. The matter is pending before the respondent No.2 since long and considerable time has already been lapsed but till date no final decision has been taken in the matter.
5. In the facts and circumstances of the case, the present petition is disposed of directing the respondent No.2/Additional Commissioner (Administration) Azamgarh Region Azamgarh to decide the aforesaid Revision ***strictly in accordance with law most expeditiously*** but without granting unnecessary adjournment unless there is no legal impediment.

(Prakash Padia,J.)

February 6, 2026

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